HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY ,THE THIRTIETH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 13519 OF 2025

Between:

M/s.M.N.Traders (Trade Name), (Legal name Mohammed Zahid Ali, GSTIN 36DXQPA3201M1ZG) rep.by its Director Mohd.Zahid Ali, aged 40 yrs, Office at 1-8-315, Ground Floor, American Road, Bowenpally , Hyderabad, Telangana -500016

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary. Department of Revenue, Secretariat, Hyderabad.
2. The Deputy State Tax Officer, O/o.The Assistant Commissioner (ST), Begumpet-2 Circle, Begumpet Division, Hyderabad, Telangana -500016

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Mandamus or any other appropriate Writ or Order or Direction declaring the action of the 2nd Respondent in issuing the impugned Show Cause Notice dated 29.03.2025 in Ref. No.ZA360325152344P proposing to cancel the registration of the petitioner firm with immediate effect vide registration No.36DXQPA3201M1ZG, as illegal, arbitrary, high handed, contrary to the provisions of the CGST Act, 2017 and in violation of principles of natural justice and set aside the same as null and void

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned Show Cause Notice dated 29.03.2025 in Ref. No.ZA360325152344P proposing to cancel the registration of the petitioner firm with immediate effect vide registration No.36DXQPA3201M1ZG issued by the 2nd respondent pending disposal of the Writ Petition, as otherwise the Petitioner will be put to irreparable loss and hardship

Counsel for the Petitioner: SRI. B. KRISHNA REDDY

Counsel for the Respondents: SRI SWAROOP OORILLA,
SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION No.13519 OF 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri B.Krishna Reddy, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. With the consent finally heard.

3. Learned counsel for the petitioner submits that the petitioner has not received "supportive documents" mentioned in the impugned notice dated 29.03.2025. Thus, he may be permitted to file reply demanding such supportive documents in order to enable him to file the effective reply.

4. Learned Special Government Pleader for State Tax submits that if such reply is filed, it will be considered in accordance with law and decision will be taken thereupon expeditiously.

5. Accordingly, the Writ Petition is **disposed of**, without expressing any opinion on the merits, by reserving liberty to the petitioner to file such reply within seven days from today.

In that event, the respondents shall consider the said reply and pass orders in accordance with law. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- T. CHANDRA SEKHAR REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

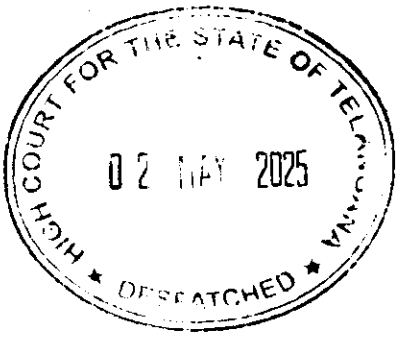
To,

1. The Principal Secretary. Department of Revenue, Secretariat T.S.,Hyderabad.
2. The Deputy State Tax Officer, O/o.The Assistant Commissioner (ST), Begumpet-2 Circle, Begumpet Division, Hyderabad, Telangana -500016
3. Two CCs to SPECIAL GOVERNMENT PLEADER FOR STATE TAX, High Court for the State of Telangana, at Hyderabad [OUT]
4. One CC to SRI. B. KRISHNA REDDY, Advocate [OPUC]
5. Two CD Copies

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HIGH COURT

DATED:30/04/2025



ORDER

WP.No.13519 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

2/5/25